

Sixteenth Lok Sabha

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Title: Regarding Delhi's Land Pooling Policy.

DR. Udit Raj (NORTH WEST DELHI): The Land Pooling Policy has been amended solely at the whims and fancies of the DDA to an extent that each farmer would be required to arrange Rs. 2 crore per acre for External Development Charges. Farmers would have to consolidate at least 70% of contiguous land, which is improbable to happen, in a delineated Sector on their own. Farmers would be provided only 1.10 of FAR as compared to FAR of 2.0 in the rest of Delhi. Small and marginal farmers with less than 5 acres of land have been excluded from the policy. Consolidation of fragmented land in the respective zone has been removed and if DDA would have to acquire any parcel of the land then the cost of such acquisition would have to be borne by the farmers. All these discretionary changes would result into complete failure of the entire Land Pooling Policy. None of these ill-conceived conditions were ever part of the original land pooling policy. It was expected that only well deliberated original Policy will be notified and the implementation of the policy will be in accordance with the Land Pooling Regulations.

The Hon'ble Urban Development Minister may be requested to recall the ill-conceived amended land pooling policy and restore the original land pooling policy in its true form and manner.